

1 22.7.2021
to
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gd/ssd

WPA(P)/142/2021
SUSMITA SAHA DUTTA
VS
UNION OF INDIA AND ORS.
CAN/1/2021
CAN/3/2021
WPA(P)/143/2021
NINDYA SUNDAR DAS
VS
UNION OF INDIA AND ORS.
CAN/2/2021
WPA(P)/144/2021
PRIYANKA TIBREWAL
VS
STATE OF WEST BENGAL AND ORS.
CAN/2/2021
CAN/3/2021
WPA(P)/145/2021
PRADIPTA ARJUN
VS
UNION OF INDIA AND ORS.
CAN/2/2021
WPA(P)/146/2021
APARAJITA MITRA
VS
UNION OF INDIA AND ORS.
WPA(P)/147/2021
KUNTAL MOJUMDER
VS
UNION OF INDIA AND ORS.
CAN/2/2021
WPA(P)/148/2021
SUSHEEL KUMAR PANDEY
VS
STATE OF WEST BENGAL AND ORS.
CAN/1/2021
CAN/3/2021
WPA(P)/149/2021
MARUFA BIBI AND ORS
VS
STATE OF WEST BENGAL AND ORS.
CAN/2/2021
CAN/3/2021
WPA(P)/167/2021
KASHINATH BISWAS
VS
UNION OF INDIA AND ORS.
CAN/2/2021
(Through Video Conference)

Ms. Priyanka Tibrewal (Through VC)
..Petitioner (in person)
Mr. Abhinaba Chatterjee and
Ms. Rashhmi Singhee,
Advocate (Through VC)
..for the Petitioner in
WPA(P) 144 of 2021.

WPA(P)/142/2021

Ms. Saloni Bhattacharya (Through VC)
 ..for the Petitioner in
 WPA(P) 142 of 2021.

Mr. Bikash Ranjan Bhattacharya,
 Senior Advocate with
 M/s Uday Sankar Chattopadhyay,
 Debapriya Samanta,
 Pronoy Basak and
 Santanu Maji, Advocates (Through VC)
 ..for the Petitioner in
 WPA(P) 143 of 2021.

Mr. Mahesh Jethmalani, Senior Advocate,
 Mr. Dhiraj Trivedi, Advocate (Present in Court)
 Mr. Ravi Sharma,
 Mr. Debu Chowdhury,
 Mr. Shoumendu Mukherji,
 Mr. Shaurya R Rai,
 Ms. Mugdha Pande and
 Mr. Shailendra Mishra, Advocates (Through VC)
 ..for the Petitioner in
 WPA(P) 145 of 2021.

M/s. Loknath Chatterjee with
 Sukanta Ghosh, Advocates (Through VC)
 ..for the Petitioner in
 WPA(P) 146 of 2021.

Mr. J. Sai Deepak with
 Mr. Rishav Kumar Singh, Advocates (Through VC)
 ..for the Petitioner in
 WPA(P) 148 of 2021.

Mr. Bikash Ranjan Bhattacharya,
 Senior Advocate with
 Ms. Saloni Bhattacharya,
 Mr. Arka Maiti and
 Mr. Samim Ahammed, Advocates (Through VC)
 ..for the Petitioner in
 WPA(P) 149 of 2021.

Mr. Rabi Sankar Chattopadhyay,
 Mr. Uday Sankar Chattopadhyay,
 Mr. Suman Sankar Chatterjee,
 Mr. Sayan Chattopadhyay,
 Mr. Soumen Bandyopadhyay and
 Ms. Payel Shome, Advocates (Through VC)
 ..for the Petitioner in
 WPA(P) 167 of 2021.

Mr. Kishore Dutta, Advocate General,

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Mr. Sayan Sinha, and
Mr. Debasish Gosh, Advocates (Through VC)
..for the State.

Mr. Y.J. Dastoor,
Additional Solicitor General,
(Present in Court)
M/s Phiroze Edulji and
Bhaskar Prasad Banerjee,
Advocates (Through VC)
..for the Union of India in
WPA(P) 142 of 2021.

Mr. Y.J. Dastoor,
Additional Solicitor General,
(Present in Court) with
Mr. Arijit Majumdar,
Advocates (Through VC)
..for the Union of India in
WPA(P) 143 of 2021.

Mr. Y.J. Dastoor,
Additional Solicitor General,
(Present in Court)
M/s Phiroze Edulji and
Arijit Majumdar,
Advocates (Through VC)
..for the Union of India in
WPA(P) 145 of 2021.

Mr. Y.J. Dastoor,
Additional Solicitor General,
(Present in Court)
Mr. Phiroze Edulji and
Ms. Amrita Pandey,
Advocates (Through VC)
..for the Union of India in
WPA(P) 146 of 2021, WPA(P) 147
of 2021, WPA(P) 148 of 2021 and
WPA(P) 167 of 2021.

Dr. Abhishek Manu Singhvi,
Mr. Soumentra Nath Mookherjee,
Senior Advocate,
Mr. Sanjay Basu,
Mr. Samik Kanti Chakraborty,
Mr. Soumen Mohanty
Ms. Shrivalli Kajaria,
Ms. Ranjabati Rai and
Mr. Amit Bhandari, Advocates (Through VC)
..for the D.G., West Bengal.

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Mr. Kapil Sibal, Senior Advocate,
 Mr. Sanjay Basu,
 Mr. Soumen Mohanty
 Ms. Ranjabati Rai, (Present in Court)
 Ms. Shrivalli Kajaria, (Present in Court) and
 Mr. Adit S. Pujara, Advocates (Through VC)
 ..for all S.Ps. of Police.

Mr. Subir Sanyal with
 Ms. Sumouli Sarkar, Advocates (Through VC)
 ..for NHRC.

M/s. S. Choudhury,
 Sidhant Kumar
 Manyaa Chandok
 Dipayan Chaudhury and
 Suvrodal Choudhury, Advocates (Through VC)
 ..for the ECI.

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A request has been made by the learned counsel appearing for the State to grant a further time for filing the response to the report given by the National Human Rights Commission. On the last date of hearing time was granted. However, no affidavit has been filed.

Last opportunity is granted to file affidavit, if any, on or before July 26, 2021.

Copy thereof be supplied in advance to the learned counsel for the petitioners.

As far as the prayer for grant of copy of the Annexure-I, which is lying in a sealed cover, along with the report submitted by the National Human Rights Commission is concerned, we do not find that there is any requirement to supply the same as it contains the name of the victims of sexual violence. Entire report

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shall be supplied to the investigating officer/agency, which will investigate the matter.

Five sets of report of autopsy done on the body of Abhijit Sarkar by the team of doctors in Command Hospital submitted by Mr. Y.J. Dastoor, learned Additional Solicitor General appearing for the Union of India in sealed cover, are taken on record. Along with first copy of the report, a DVD containing video recording of autopsy has also been attached.

Let the copies of the report be kept in a sealed cover with the Registrar General of this Court for safe custody.

Adjourned to July 28, 2021.

To be taken up at 11 a.m.

[Rajesh Bindal, C.J.(A)]

[I.P. Mukerji, J.]

[Harish Tandon, J.]

[Soumen Sen, J.]

[Subrata Talukdar, J.]

